

**Customs, Excise & Service Tax Appellate Tribunal,
West Zonal Bench : Ahmedabad**

REGIONAL BENCH - COURT NO. 3

Service Tax Appeal No. 627 of 2011

[Arising out of Order-in-Appeal No OIA-55/2011/BVR/DSINGH/COMMR-A-/AHD dated 07.07.2011 passed by Commissioner (Appeal) of Central Excise & ST, Bhavnagar]

M/s. Chhatariya Dehydrates Exports

.... Appellant

Chhatariya Industrial Estate,
Near Gidc Mahuva,
BHAVNAGAR, GUJARAT.

VERSUS

Commissioner of Central Excise & ST, Bhavnagar Respondent

PLOT NO.6776/B-1. SIDDHI SADAN,
NARAYAN UPADHYAY MARG, BESIDE
GANDHI CLINIC, NEAR PARIMIAL
CHOWK, BHAVNAGAR, GUJARAT

APPEARANCE :

Shri Amal Dave, Advocate for the Appellant
Shri S.N. Gohil, Superintendent (AR)for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

DATE OF HEARING : 10.07.2019

DATE OF DECISION: 06.08.2019

Appeal is partly allowed. For order, see order of date in Service Tax
Appeal No. 626 of 2011.

(Pronounced in the open court 06.08.2019)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**